



\$~27

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 04th August, 2026**

CNR No. DLHC010551172023

+ **CONT.CAS(C) 1910/2023**

SUSHMA PRASADPetitioner

Through: **Mr. Pratyush Jain, Adv.**
versus

SH. SHAHZAD ALAM & ANR.Respondents

Through: **Mr. Tushar Sannu with Mr. Devvrat
Tiwari, Advocates (M:9911991166)**
Email: adv.tusharsannu@gmail.com

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J (ORAL):

1. The present petition has been filed alleging wilful disobedience of the order dated 22nd August, 2023 passed by this Court in *W.P.(C) 5508/2023*.
2. *Vide* order dated 22nd August, 2023, it had been directed as follows:

“xxx xxx xxx

**(B) W.P.(C) 9158/2023, W.P.(C) 9166/2023, W.P.(C) 5508/2023,
W.P.(C) 11254/2022 & W.P.(C) 87/2023**

- a. The petitioners will file affidavits before the Enforcement Officer, Department of Transport, GNCTD within two weeks from today, undertaking that if the vehicles are released to them, they will not be plied on the streets of Delhi or parked in any public space within the NCT of Delhi, and that they will be kept in a private parking space available to the petitioners.
- b. Alongwith the aforesaid affidavits of undertaking, the petitioners will produce evidence of availability of private parking space, either owned or leased by them, or accompanied by a consent letter of the owner or lessee permitting them to park their vehicle indefinitely in the aforesaid private parking



space.

- c. It is made clear that the private parking space must be one within the premises owned or leased by the vehicle owner, and not a space in a shared parking lot, even if it is part of a residential complex.
- d. The respondents may verify the availability of the aforesaid private parking space within a period of four weeks after the filing of the undertaking, and upon due verification, the vehicle may be released to the petitioners within a period of one week thereafter.

xxx xxx xxx”

3. It is the case of learned counsel for the petitioner that the petitioner duly complied with the directions of this Court and submitted the requisite undertaking with regard to the vehicle bearing *Registration No. DL 4 CM 4180*. However, since the vehicle was not released to the petitioner, the present contempt petition came to be filed.

4. This Court is informed that during the pendency of the present petition, vehicle in question came to be released to the petitioner.

5. At this stage, learned counsel for the petitioner draws the attention of this Court to the order dated 21st April, 2025, which reads as under:

1. Counsel for petitioner states that though the vehicle was released to them, the same has been received in a damaged condition.

2. He has handed up to the Court photographs of the vehicle, which was seized in April 2023 and was released in June 2024.

3. Copy of the same be shared with the counsel for the respondent for him to take instructions in this regard.

4. Counsel for petitioner, therefore, presses for costs of petition, in this context.

5. Accordingly, list on 17th September 2025.

6. Order be uploaded on the website of this Court.”



6. Learned counsel for the petitioner submits that since the petitioner was forced to pursue this contempt petition for the purposes of release of the vehicle in question and the same came to be released only in June, 2024, despite the order of this Court for release of the vehicle in question being passed in August, 2023, cost of the petition be granted to the petitioner.

7. In response, learned counsel for respondent no. 1, i.e., Transport Department, Government of NCT of Delhi (“GNCTD”), draws the attention of this Court to the affidavit filed on their behalf, wherein, it is stated as under:

“xxx xxx xxx

6. That on 06.10.2023, Respondent No. 1 i.e., the Transport Department of Delhi, issued a letter to M/s Go Green ELV Handlers directing the release of the subject vehicle DL4CM4180. However, the RVSF/Handler did not release the vehicle.

xxx xxx xxx

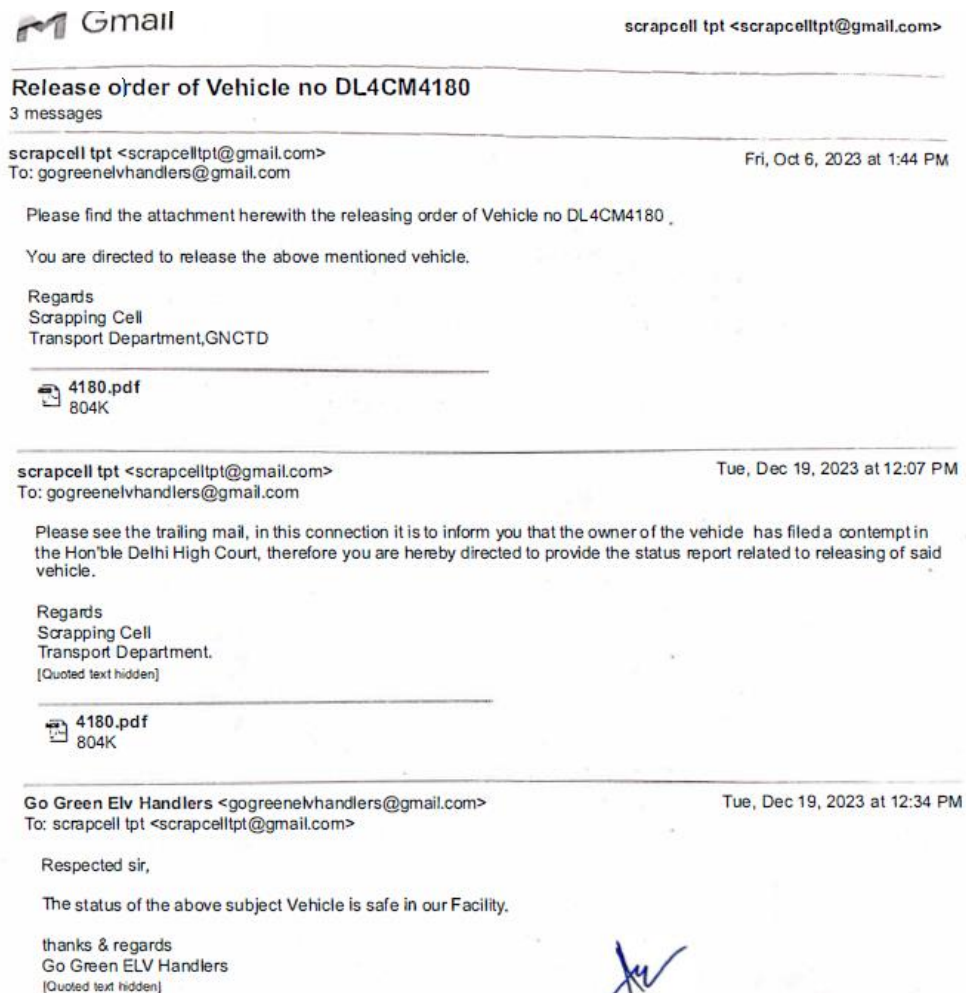
9. Therefore, it is most respectfully submitted before this Hon’ble Court that the alleged contempt, if any, has been committed by the RVSF, M/s Go Green ELV Handlers and not by Shri Shahzad Alam, Special Commissioner, Transport Department, GNCTD (Respondent No. 1) nor by Shri Naresh Kumar, Chief Secretary, GNCTD (Respondent No. 2). Hence, it is humbly prayed that the names of Respondents No. 1 and 2 be removed from the present contempt petition and the name of the RVSF, M/s Go Green ELV Handlers be added in the contempt petition as the vehicle was handed over directly to M/s Go Green ELV Handlers on 26.04.2023.

xxx xxx xxx”

8. Learned counsel for respondent no. 1 has also drawn the attention of this Court to the E-mail dated 06th October, 2023, wherein, there were categorical directions by respondent no. 1 to the Scrapper, i.e., M/s Go Green ELV Handlers, for release of the vehicle in question.



9. Further, the order dated 22nd August, 2023, passed by this Court was also duly attached with the said E-mail. The E-mail dated 06th October, 2023, issued by the respondent no. 1/Transport Department, GNCTD to the Scrapper, reads as under:



10. Learned counsel for respondent no. 1-GNCTD submits that the cost, if any, is required to be paid by the Scrapper, the details of which are as follows:

- M/s Go Green ELV Handlers
- Mobile No. – +91-9999245889, 8888882263
- Email – gogreenelv@gmail.com



- Address – *171, Delhi Saharanpur Road, Sankrod, Khekra, Baghpat-250101.*
11. Accordingly, considering the submissions made before this Court, it is clear that the order dated 22nd August, 2023, passed by this Court stands complied with.
12. Further, learned counsel for the petitioner confirms the fact that the vehicle in question already stands released to the petitioner.
13. However, perusal the facts and circumstances of the present case, cost of Rs. 20,000/- is imposed upon the Scrapper/M/s Go Green ELV Handlers.
14. The aforesaid cost shall be paid by M/s Go Green ELV Handlers to the petitioner within a period of four weeks, from today.
15. The office of the District Transport Officer (Scrapping), respondent no. 1/Transport Department, GNCTD, shall ensure that the aforesaid cost is duly paid by the Scrapper to the petitioner.
16. The details of the petitioner are as follows:
- Name – Sushma Prasad
 - Mobile – +91-9213155390
 - Email – chambersanp@gmail.com
 - Address – *A-311, Meera Bagh, Paschim Vihar, New Delhi-110087*
17. As regards the issue of damage to the vehicle in question, the petitioner is at liberty to seek remedies in accordance with law.
18. With the aforesaid directions, the present petition, is accordingly, disposed of.

MINI PUSHKARNA, J

AUGUST 4, 2026/au